IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY,THE FIFTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 30964 OF 2025

Between:

Wadkar Dinesh Jaypal, S/o, Jaypal, Aged 18 years, Occ. Student, R/o, VTC.Kasegaon, PO.Solapur Mkt, Maharashtra-413002.

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Ilfis Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of Mandamus declaring the action of the Respondent No.2 in not considering the representation dated 22/09/2025, not uploading his name in the final merit list and not permitting the petitioner for exercising web-options in ongoing or next phase of counseling into MBBS/BDS Courses under Management Quota (B -Category, C -Category/NRI) for the Academic Year 2025-26, as arbitrary, illegal, unconstitutional and violative of Article 14, 21A of the Constitution of India and consequently direct the respondent No.2 to accept the representation dated 22/09/2025, by uploading his name in the final merit list and permit the petitioner to exercise web-options for ongoing/next phase of counseling for B and C category into MBBS/BDS course under management quota for the academic year 2024-25

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to accept the representation dated 22/09/2025, by uploading his name in the final merit list and permit the petitioner to exercise web-options in ongoing/next phase of counseling into MBBS/BDS course for B and C category under management quota for the academic year 2025-26 pending disposal of the writ petition

Counsel for the Petitioner: SRI. ABDUL KABEER

Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH AND FAMILY WELFARE

Counsel for the Respondent No.2: SRI G. RAVI REP SRI T. SHARATH, SC FOR KNRUOHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.30964 of 2025

ORDER:

Sri Abdul Kabeer, learned counsel for the petitioner.

Sri R. Nagarjuna Reddy, learned Assistant Government Pleader for Health, Medical and Family Welfare Department, appears for respondent No.1.

Sri G. Ravi, learned counsel representing Sri T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, "the University"), appears for respondent No.2.

2. The petitioner's application for online registration was found defective as per the notification uploaded on 19.09.2025 on the ground that the SSC certificate did not contain the date of birth. According to the petitioner, he uploaded the relevant SSC certificate containing the date of birth on 22.09.2025 and also submitted a representation to treat his case for counselling in the management quota. However, the same was not considered compelling the petitioner to prefer this writ petition.

3. On 13.10.2025, learned Standing Counsel for the University submitted that the web options have already been closed and the counselling for A, B and C categories has also been closed and the last mop up round of counselling for the remaining seats is being undertaken. Now, he submits on instructions that the list of ineligible candidates for the reasons of defective applications or for other reasons was uploaded on 17.09.2025 with two days clear time to cure the defect, but the petitioner did not adhere to. The certificate uploaded by the petitioner thereafter could not be entertained keeping his case for counselling under the management quota. He has reiterated that the last MOP Up round for counselling for remaining seats is going to be undertaken.

4. Learned counsel for the petitioner submits that since the petitioner has cured the defect and sought to participate in the counselling for the remaining seats for MBBS admission, his representation dated 22.09.2025 may be directed to be considered by respondent No.2 in a timeframe in accordance with law.

5. Learned counsel for the respondent University submits that the representation, if any, would be considered within a reasonable time.

6. In that view of the matter, without expressing any opinion on the merits of the claim of the petitioner, the writ petition is disposed of with a direction that the representation dated 22.09.2025 of the petitioner be considered by respondent No.2 within a period of two days from the date of receipt of a copy of this order. No order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-U. SUDHA
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health Family Ilfis Department, Secretariat Buildings, T.S.,Hyderabad
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI. ABDUL KABEER Advocate [OPUC]
4. Two CCs to GP FOR HEALTH, MEDICAL AND FAMILY WELFARE ,High Court for the State of Telangana, at Hyderabad [OUT]
5. One CC to SRI. T. SHARATH, SC FOR KNRUOHS[OPUC]
6. Two CD Copies

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HIGH COURT

DATED:15/10/2025

ORDER

WP.No.30964 of 2025



DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

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ASU
4/11/25